Annexure 7

Name of the corporate debtor: MEGA PROCESS TECHNOLOGY PRIVATE LIMITED; Date of commencement of liquidation: 26-09-2025; List of stakeholders as on: 02.12.2025

List of operational creditors (Government Dues)

													Amount of			
SI. No.	Details of Claimant		Details of claim received			Details of claim admitted						Amount of contingent claim	any mutual dues, that may be setoff	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt			Amount of claim admitted		Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed? (Yes/No)	% share in total amount of claims admitted					
(Le	Assistant Commissioner of Commercial Taxes (LGSTO) - 050, Divisional Goods and Service Taxes Office - Peenya Bengaluru, Karnataka -		BY POST 11/11/2025 &- 28/10/205 - RECEIVED ON EMAIL	Penalty	1,58,184 /-	Penalty	1,58,184 /-	Interest and Penelty for F.Y.	-	-	7.12%	-	-	-	-	
				Interest	14,33,346 /-	Interest	14,33,346 /-	2018-19								
	SUB TOTAL 1				15,91,530/-		15,91,530/-		-	-	7.12%	-	-	-	-	
2 Ir	Insurance Corporation, Bibvewadi, Pune 411037	Central	BY POST -29/10/2025 &	Interest	12,668 /-	Interest	12,668 /-	Contibution, Interest and	-	-	0.16%	-	-	-	-	
		Government	ON EMAIL -22/10/2025	Damages	22,144 /-	Damages	22,144 /-	Damages								
	SUB TOTAL 34,812 /-					34,812 /-		-	-	0.16%	-	-	-	-		
	Anish Kumar, Income Tax officer, Ward 14(3), INCOME TAX DEPARTMENT	Central Government	17/01/2025 - During CIRP	Outstanding Demand	72,95,340 /-	Outstanding Demand	72,95,340 /-	INCOME TAX	-	_	35.91%	-	-	-	-	No fresh Claim has been received after the Commencement of Liquidation, hence, the Claim received during CIRP Rs. 80, 24,874 /- has been admitted.
				Interest	7,29,534 /-	Interest	7,29,534 /-	DUES			33.31%					
	SUB TOTAL			80,24,874 /-		80,24,874 /-				35.91%						
	Employee's Provident Fund Organisation, Regional Office, Akurdi, Pune 411044	Central Government	BY POST 10/11/2025 & ON EMAIL 28/10/2025	PF & Allied Dues	8,21,504 /-		-	-		-	-			12,26,732 /-		The claim submitted by the Employees' Provident Fund Organisation (EPFO) had already been examined and rejected during the Corporate Insolvency Resolution Process (CIRP) of the Corporate Debtor. Notwithstanding the earlier rejection, the EPFO has resubmitted the identical claim for consideration.
,				Interest	1,23,524 /- 16,724 /-											It is submitted that the said claim was previously rejected on the grounds that the Corporate Debtor had no employees during the relevant period, and the amounts claimed pertain to alleged employee dues as reflected in the EPFO records. The Resolution Professional had already communicated this position to the EPFO, supported by all necessary documentary evidence, conclusively demonstrating that no employees were engaged by the Corporate Debtor. Accordingly, the claim does not satisfy the requirements of a valid operational claim under the
				Damages	2,52,418 /- 12,562 /-											Insolvency and Bankruptcy Code, 2016. In view of the above, the resubmitted claim of the EPFO is devoid of merit and is liable to be rejected.
SUB TOTAL 12,26,732 /-						-	-		-	-	-		-	1226732 /-	•	
	TOTAL 1,08,77,948 /-						96,51,216 /-				43.19%			12,26,732 /-		